

NHRC notice to Karnataka for extorting bribe from grieving man

The Hindu Bureau
NEW DELHI

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The commission issued notices to the Chief Secretary and the Director General of Police, Karnataka, calling for a detailed report on the matter within two weeks.

The case pertains to the demise of woman working in the city who had suffered a brain haemorrhage on September 18.

It was reported that when the father called an ambulance after his daughter's death, the ambulance driver apparently over-charged for the services. When he reported his daughter's death to the police, they not only displayed a lack of empathy, but gave copies of the FIR and post-mortem report only after a bribe was paid.

The father had to again bribe the crematorium staff after they delayed final rites. There was also a considerable delay in issuing a death certificate from Mahadevapura Municipal authorities. The certificate was issued only after the father paid a bribe, the NHRC communique said.

Bribe for cops, crematorium staff: NHRC notice to govt

NEW DELHI, PTI: The NHRC on Tuesday said it has issued a notice to the state government and the state's police chief over reports that an aged man was allegedly made to give bribe to an ambulance driver, police, crematorium staff and civic officials after the death of his only daughter in Bengaluru.

The National Human Rights Commission, in a statement, said the content of reports, if true, raise serious issues.

The NHRC has taken "suo motu cognisance of a media report that while mourning the death of his only daughter, a 64-year-old father was made to pay bribes at every step," the statement read.

According to an Oct 30 report, what should have been a solemn farewell, turned into a "nightmare of corruption, bureaucracy and inhumanity, it added. Therefore, the NHRC has issued notices to the chief secretary and the DG&IGP, the panel said.

An IIT-Madras and IIM-Ahmedabad graduate woman working in the city suffered brain haemorrhage on Sept 18. When the father called an ambulance after her death, the ambulance driver allegedly "apparently overcharged for services," it said.

NHRC sends notice to K'taka govt over 'bribes' taken from dead woman's father

NEW DELHI, NOV 4

THE NHRC has sought a report within two weeks from the Karnataka government and state police chief over the alleged collection of bribes from a grieving 64-year-old father of a woman who died after a brain haemorrhage, an official said on Tuesday.

The alleged harassment

of the man started after the death of his daughter, an IIT Madras and IIM Ahmedabad graduate working in Bengaluru, who suffered a brain haemorrhage on September 18.

The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that, while mourning the death of his

only daughter, the elderly man was made to pay bribes at every step, including an ambulance driver, police, crematorium staff and civic officials in Bengaluru, Karnataka.

According to the media report, carried on October 30, what should have been a solemn farewell turned into a nightmare of corruption, bureaucracy and

inhumanity.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Chief Secretary and the Director General of Police, Karnataka, calling for a detailed report on the matter within two weeks.

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The father had to again bribe the crematorium staff after they delayed final rites. There was also a considerable delay in issuing a death certificate from Mahadevapura Municipal authorities. The certificate was issued only after the father paid a bribe, the NHRC communique said.

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NHRC issues notice to K'taka govt over corruption charges

TIMES NEWS NETWORK

Bengaluru: The National Human Rights Commission (NHRC) has issued notices to the Karnataka govt and the state's director general of police (DGP) after reports emerged that a grieving father in Bengaluru was allegedly forced to pay bribe to officials and staff at multiple stages following his daughter's death.

In a statement on Tuesday, the NHRC said it had taken suo motu cognisance of a media report that while mourning the death of his only daughter, a 64-year-old man was made to pay bribe at every step, including to an ambulance driver, police, crematorium staff and civic officials.

BEREAVED FATHER'S PLAINT

The rights panel observed that the reported incident, if true, raised serious issues of violation of human rights and sought a detailed report from the state's chief secretary and the DGP within two weeks.

According to reports, Akshaya Sivakumar, 34 — an alumna of IIT-Madras and IIM-Ahmedabad who worked with Goldman Sachs — died of brain haemorrhage on Sept 18 in Bengaluru. Her father, a retired senior executive, alleged that the ordeal began when the ambulance driver overcharged him. He claimed that police at the Bellandur station demanded a bribe to register the FIR and issue the post-mortem report, crematorium staff sought money for the receipt, and civic officials delayed issuing the death certificate until another payment was made.

Following allegations, the govt suspended the policemen involved. Home minister G Parameshwara said the govt would show zero tolerance towards bribery and ensure strict action against corruption in the police and other departments.

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Compensate those affected by hunt for Veerappan: HC

Sureshkumar.K
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Chennai: Madras high court directed Tamil Nadu govt to release pending compensation of ₹2.6 crore payable to people affected during the hunt for forest brigand Veerappan.

The first bench of Chief Justice Manindra Mohan Shrivastava and Justice G Arul Murugan passed the order on an appeal moved by the TN govt challenging an order passed by the National Human Rights Commission (NHRC) directing payment of ₹5 crore to the affected people. Expressing their displeasure over the delay in the release of compensation, despite the or-

der being issued a year ago, the bench warned the state of contempt of court if the payment is further delayed.

During the joint Tamil Nadu-Karnataka Special Task Force (STF) operation to capture sandalwood smuggler Veerappan, several complaints were filed before the NHRC alleging that women in hill villages were sexually assaulted and men were tortured under the guise of interrogation by the STF.

Allowing the complaints, NHRC directed the TN govt to pay ₹5 crore as compensation to the victims. Following this order, the govt disbursed ₹1.2 crore to 38 victims, while the NHRC instructed the govt to

release the remaining ₹3.79 crore; the state moved the present appeal challenging the order.

When the appeal came up for hearing, the state submitted that in addition to the amount already released, Rs 1.2 crore had been released in a second phase. The govt further submitted that basic infrastructural facilities worth Rs 8 crore were created in the affected areas.

Refusing to accept the explanation for non-payment of the remaining compensation, the bench observed that the establishment of infrastructure is the duty of the govt, which cannot be treated as compensation.

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Pay compensation to victims of Op Veerappan: HC to TN

Sureshkumar.k
@timesofindia.com

Chennai: Madras High Court (HC) came down heavily on Tamil Nadu govt Tuesday for delaying the release of Rs 2.6 crore pending compensation, payable to people affected during the hunt for forest brigand Veerappan, and warned of initiating contempt proceedings in case of further postponement of payment.

The first bench of Chief Justice Manindra Mohan Shrivastava and Justice G Arul Murugan passed the order on an appeal moved by TN govt challenging a National Human Rights Commission (NHRC) directive instructing payment of Rs 5 crore compensation to the affected people.

During the joint TN-Karnataka Special Task Force (STF) operation to capture

The court directed the chief secretary to instruct the district collectors of Salem and Erode to immediately release the pending Rs 2.6 cr compensation and file a compliance report by Dec 4

sandalwood smuggler Veerappan, several complaints were filed before NHRC, alleging that women in hill villages were sexually assaulted and men were tortured under the guise of interrogation by STF.

Allowing the complaints, NHRC directed TN govt to pay Rs 5 crore compensation to the victims. Following this order, govt disbursed Rs 1.2 crore to 38 victims. When NHRC instructed the state to release the remaining Rs 3.8

crore, TN govt moved the present appeal challenging the order.

During the hearing, the state submitted that in addition to the amount already released, Rs 1.2 crore had been released in a second phase. It further submitted that basic infrastructural facilities worth Rs 8 crore were created in the affected areas.

Refusing to accept the explanation for non-payment of the remaining compensation despite the order being issued a year ago, HC observed that the establishment of infrastructure is govt's duty and cannot be treated as compensation. The court then directed the chief secretary to instruct the district collectors of Salem and Erode to immediately release the pending Rs 2.6 crore (out of the total Rs 5 crore) compensation and file a compliance report by Dec 4.

NHRC.NIC

NHRC, India takes suo motu cognizance of the reported paying of bribe to ambulance driver, police, crematorium staff and civic officials by a father after his daughter's death in Bengaluru, Karnataka

Press Release

National Human Rights Commission

<https://nhrc.nic.in/media/press-release/nhrc,-india-takes-suo-motu-cognizance-of-the-reported-paying-of-bribe-to-ambulance-driver,-police,-crematorium-staff-and-civic-officials-by-a-father-after-his-daughter%E2%80%99s-death-in-bengaluru,-karnataka>

New Delhi: 4th November, 2025

NHRC, India takes suo motu cognizance of the reported paying of bribe to ambulance driver, police, crematorium staff and civic officials by a father after his daughter's death in Bengaluru, Karnataka

Issues notice to the Chief Secretary and the Director General of Police, Karnataka, calling for a detailed report on the matter within two weeks

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that while mourning the death of his only daughter, a grieving 64-year-old father was made to pay bribes at every step, including an ambulance driver, police, crematorium staff and civic officials in Bengaluru, Karnataka. According to the media report, carried on 30th October, 2025, what should have been a solemn farewell turned into a nightmare of corruption, bureaucracy and inhumanity.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Chief Secretary and the Director General of Police, Karnataka, calling for a detailed report on the matter within two weeks.

Reportedly, an IIT Madras and IIM Ahmedabad graduate woman working in the city suffered a brain haemorrhage on 18th September, 2025. When the father called an ambulance after the death of his daughter, the ambulance driver apparently over-charged for the services. When he reported his daughter's death to the police, they not only displayed a lack of empathy but gave copies of the FIR and post-mortem report only after a bribe was paid.

According to the media report, the deceased's family donated the girl's eyes before cremation. Money was again demanded at the crematorium, which the father paid. There was also a considerable delay in issuing a death certificate from Mahadevapura Municipal authorities. Despite intervention by a senior officer, the certificate was issued only after the father paid a bribe.

Indian Express

After ex-BPCL CFO Sivakumar `had to bribe` police and Bengaluru civic officials following daughter's death, NHRC seeks report from Karnataka

<https://indianexpress.com/article/cities/bangalore/ex-bpcl-cfo-sivakumar-bribe-police-bengaluru-civic-officials-daughters-death-nhrc-report-karnataka-10346186/>

By: Express News Service | Bengaluru | November 4, 2025 10:43 PM IST

The National Human Rights Commission (NHRC) has sought a detailed report from the Karnataka chief secretary and director-general of police after retired Bharat Petroleum Corporation Limited chief financial officer (CFO) Sivakumar K alleged that he had to bribe ambulance drivers, policemen, and civic authorities following the death of his 34-year-old daughter.

In a statement issued on Tuesday, the NHRC said the notice had been issued based on the contents of news reports, which it said raised issues of violation of human rights.

The NHRC further said, "When the father called an ambulance after the death of his daughter, the ambulance driver apparently overcharged for the services. When he reported his daughter's death to the police, they not only displayed a lack of empathy but gave copies of the FIR and postmortem report only after a bribe was paid. According to the media report, the deceased's family donated the girl's eyes before cremation. Money was again demanded at the crematorium, which the father paid. There was also a considerable delay in issuing a death certificate from Mahadevapura Municipal authorities. Despite intervention by a senior officer, the certificate was issued only after the father paid a bribe."

Sivakumar's daughter Akshaya Sivakumar, an IIM Ahmedabad graduate, died in September.

Stating that he was sharing the pain he had experienced following his daughter's death, Sivakumar posted on social media about the bribes he had allegedly paid. The post was deleted after it went viral.

Police Sub-Inspector Santosh and Police Constable Gorakhnath, who were attached to the Bellandur police station, were then suspended pending a departmental inquiry.

Newsnair

NHRC issues notice to Karnataka Chief Secretary and DGP over bribe case

<https://www.newsonair.gov.in/nhrc-issues-notice-to-karnataka-chief-secretary-and-dgp-over-bribe-case/>

Site Admin | November 4, 2025 3:56 PM

The National Human Rights Commission (NHRC) has issued notices to the Chief Secretary and the Director General of Police, Karnataka. The Commission has taken suo motu cognisance of a media report mentioning that a father was made to pay bribes on the death of his daughter due to a brain haemorrhage. According to the media report, the father had to pay bribes to an ambulance driver, police, crematorium staff and civic officials in Bengaluru, Karnataka. NHRC has also asked for a detailed report within two weeks.

Hans India

NHRC notice to K'taka govt over `bribes' taken from dead woman's father

<https://www.thehansindia.com/news/national/nhrc-notice-to-ktaka-govt-over-bribes-taken-from-dead-womans-father-1020464>

IANS | 4 Nov 2025 5:00 PM IST

HIGHLIGHTS New Delhi: The NHRC has sought a report within two weeks from the Karnataka government and state police chief over the alleged collection of bribes...

New Delhi: The NHRC has sought a report within two weeks from the Karnataka government and state police chief over the alleged collection of bribes from a grieving 64-year-old father of a woman who died after a brain haemorrhage, an official said on Tuesday. The alleged harassment of the man started after the death of his daughter, an IIT Madras and IIM Ahmedabad graduate working in Bengaluru, who suffered a brain haemorrhage on September 18.

The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that, while mourning the death of his only daughter, the elderly man was made to pay bribes at every step, including an ambulance driver, police, crematorium staff and civic officials in Bengaluru, Karnataka. According to the media report, carried on October 30, what should have been a solemn farewell turned into a nightmare of corruption, bureaucracy and inhumanity.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Chief Secretary and the Director General of Police, Karnataka, calling for a detailed report on the matter within two weeks. When the father called an ambulance after the death of his daughter, the ambulance driver apparently overcharged for the services.

When he reported his daughter's death to the police, they not only displayed a lack of empathy but also gave copies of the FIR and post-mortem report only after a bribe was paid. According to the media report, the deceased's family donated the girl's eyes before cremation. Money was again demanded at the crematorium, which the father paid. There was also a considerable delay in issuing a death certificate from the Mahadevapura Municipal authorities.

Despite intervention by a senior officer, the certificate was issued only after the father paid a bribe. Earlier, the NHRC asked 19 state governments and 4 UT Administrations to take pre-emptive steps and implement relief measures for vulnerable people ahead of the upcoming winter season.

The Commission directed the State and UT governments to protect newborns, children, infants, poor, elderly, homeless, destitutes and people involved in beggary, who are at risk of exposure to cold waves due to lack of shelter and resources, said a statement. The right body also called for Action-Taken Reports from the government on steps taken to deal with cold waves and stressed upon the need for sensitising the State/UT authorities concerned.

Udayvani

NHRC notice to Karnataka on reports claiming man forced to `bribe' officials after daughter's death

<https://udayavani.com/karnataka/nhrc-notice-to-karnataka-on-reports-claiming-man-forced-to-bribe-officials-after-daughters-death-502675?lang=en>

KARNATAKA NOV 4, 2025, 7:01 PM IST

PTI

The NHRC on Tuesday said it has issued a notice to the Karnataka government and the state's police chief over reports that an old man was allegedly made to give bribe to an ambulance driver, police, crematorium staff and civic officials after the death of his only daughter in Bengaluru. The National Human Rights Commission, in a statement, has observed that the content of the news report, if true, raise serious issues of violation of human rights.

The NHRC has taken "suo motu cognisance of a media report that while mourning the death of his only daughter, a grieving 64-year-old father was made to pay bribes at every step, including an ambulance driver, police, crematorium staff and civic officials in Bengaluru," the statement read. According to an October 30 media report, what should have been a solemn farewell, turned into a "nightmare of corruption, bureaucracy and inhumanity", it added

Therefore, the NHRC has issued notices to the chief secretary and the director general of police of Karnataka, seeking a report in two weeks, the rights panel said. Reportedly, an IIT-Madras and IIM-Ahmedabad graduate woman working in the city suffered a brain haemorrhage on September 18. When the father called an ambulance after the death of his daughter, the ambulance driver allegedly "apparently over-charged for the services," it said.

When he reported his daughter's death to the police, they not only "displayed a lack of empathy," but gave copies of the FIR and post-mortem report only allegedly after a bribe was paid, the statement said. According to the media report, the deceased person's family donated the woman's eyes before cremation. Money was again allegedly demanded at the crematorium, which the father paid.

There was also a "considerable delay" in issuing a death certificate from Mahadevapura municipal authorities. Despite intervention by a senior officer, the certificate was issued only after the father allegedly paid a bribe, it said.

Vartha Bharti

NHRC notice to Karnataka on reports claiming man forced to `bribe' officials after daughter's death

<https://english.varthabharati.in/karnataka/nhrc-notice-to-karnataka-on-reports-claiming-man-forced-to-bribe-officials-after-daughters-death>

Vartha Bharati | 04-11-2025 | 18:50:00 IST

New Delhi (PTI): The NHRC on Tuesday said it has issued a notice to the Karnataka government and the state's police chief over reports that an old man was allegedly made to give bribe to an ambulance driver, police, crematorium staff and civic officials after the death of his only daughter in Bengaluru.

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There was also a "considerable delay" in issuing a death certificate from Mahadevapura municipal authorities. Despite intervention by a senior officer, the certificate was issued only after the father allegedly paid a bribe, it said.

Devdiscourse

Allegations of Corruption Mar Solemn Farewell in Bengaluru

The NHRC has issued a notice to Karnataka officials over allegations of an elderly man forced to pay bribes throughout burial arrangements for his daughter. Reports claim corruption involved ambulance services, police, and municipal authorities, highlighting serious human rights violations. A report is sought within two weeks.

<https://www.devdiscourse.com/article/law-order/3684462-allegations-of-corruption-mar-solemn-farewell-in-bengaluru>

Devdiscourse News Desk | New Delhi | Updated: 04-11-2025 18:36 IST | Created: 04-11-2025 18:36 IST

The National Human Rights Commission (NHRC) on Tuesday initiated action against the Karnataka government over a troubling case in Bengaluru, where an elderly man was allegedly compelled to bribe various officials following his daughter's death.

According to details, a media report on October 30 brought to light the ordeal of a 64-year-old father who was subjected to corruption and lack of empathy by those meant to assist him in his grief. The Commission described these allegations as serious human rights violations.

A slew of bribes was reportedly demanded at each step, from the ambulance service to the police and crematorium staff, culminating in a delayed issuance of a death certificate. Notices have been sent seeking detailed reports from the state's chief secretary and police director general within two weeks.

(With inputs from agencies.)

India Education Diary

NHRC, India takes suo motu cognizance of the reported paying of bribe to ambulance driver, police, crematorium staff and civic officials by a father after his daughter's death in Bengaluru, Karnataka

<https://indiaeducationdiary.in/nhrc-india-takes-suo-motu-cognizance-of-the-reported-paying-of-bribe-to-ambulance-driver-police-crematorium-staff-and-civic-officials-by-a-father-after-his-daughters-death-in-bengaluru-ka/>

By iednewsdesk | November 4, 2025

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that while mourning the death of his only daughter, a grieving 64-year-old father was made to pay bribes at every step, including an ambulance driver, police, crematorium staff and civic officials in Bengaluru, Karnataka. According to the media report, carried on 30th October, 2025, what should have been a solemn farewell turned into a nightmare of corruption, bureaucracy and inhumanity.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Chief Secretary and the Director General of Police, Karnataka, calling for a detailed report on the matter within two weeks.

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According to the media report, the deceased's family donated the girl's eyes before cremation. Money was again demanded at the crematorium, which the father paid. There was also a considerable delay in issuing a death certificate from Mahadevapura Municipal authorities. Despite intervention by a senior officer, the certificate was issued only after the father paid a bribe.

Punjab Kesari

बेटी की मौत पर भी रिश्वत मांगता रहा सिस्टम! पिता की पीड़ा सुनकर पसीज जाएगा दिल...इंसानियत को शर्मसार करने वाला मामला

<https://www.punjabkesari.in/national/news/the-kept-demanding-bribe-even-after-the-death-of-the-daughter-2239854>

Edited By Pardeep, Updated: 05 Nov, 2025 12:44 AM

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने बेंगलुरु में सामने आए एक बेहद संवेदनशील और शर्मनाक मामले पर स्वतः संज्ञान लिया है। इस मामले में एक 64 वर्षीय पिता ने आरोप लगाया था कि अपनी इकलौती बेटी की मृत्यु के बाद उसे एम्बुलेंस चालक, पुलिस, श्मशान घाट...

नेशनल डेस्क: राष्ट्रीय मानवाधिकार आयोग (NHRC) ने बेंगलुरु में सामने आए एक बेहद संवेदनशील और शर्मनाक मामले पर स्वतः संज्ञान लिया है। इस मामले में एक 64 वर्षीय पिता ने आरोप लगाया था कि अपनी इकलौती बेटी की मृत्यु के बाद उसे एम्बुलेंस चालक, पुलिस, श्मशान घाट कर्मचारियों और नगर निगम अधिकारियों — सभी को रिश्वत देनी पड़ी। बेटी की अंतिम यात्रा उसके लिए एक “मानवता के पतन” का अनुभव बन गई।

NHRC ने जारी किया नोटिस, दो सप्ताह में रिपोर्ट मांगी

आयोग ने मीडिया में प्रकाशित रिपोर्टों का संज्ञान लेते हुए मंगलवार को कर्नाटक सरकार को नोटिस जारी किया। NHRC ने राज्य के मुख्य सचिव और पुलिस महानिदेशक (DGP) से इस पूरे मामले पर दो सप्ताह के भीतर विस्तृत रिपोर्ट देने को कहा है। आयोग ने अपने बयान में कहा —“अगर मीडिया रिपोर्ट में किए गए आरोप सही हैं, तो यह मानवाधिकारों का गंभीर उल्लंघन और सरकारी संस्थाओं की विफलता का उदाहरण है।”

क्या है पूरा मामला

रिपोर्टों के अनुसार, बेंगलुरु के निवासी 64 वर्षीय पिता इकलौती बेटी, जो IIT मद्रास और IIM अहमदाबाद से स्नातक थी और एक निजी कंपनी में कार्यरत थी, को 18 सितंबर 2025 को ब्रेन हेमरेज हुआ था। इलाज के दौरान उसकी मृत्यु हो गई। मृत्यु के बाद जब पिता ने एम्बुलेंस बुलाई, तो ड्राइवर ने सेवा शुल्क से अधिक राशि की मांग की। बाद में जब पिता ने बेटी की मृत्यु की सूचना पुलिस को दी, तो एफआईआर और पोस्टमार्टम रिपोर्ट की प्रति देने के लिए भी रिश्वत मांगी गई।

श्मशान घाट और नगर निगम में भी रिश्वतखोरी

मृतका के पिता ने बताया कि उन्होंने बेटी की आंखें दान कर दीं, लेकिन जब वे श्मशान घाट पहुंचे, तो वहां के कर्मचारियों ने फिर पैसे की मांग की। परिवार के पास कोई विकल्प न होने के कारण उन्होंने रकम अदा की।

इसके बाद महादेवपुरा नगर निगम (BBMP) के अधिकारियों ने मृत्यु प्रमाण पत्र जारी करने में भी जानबूझकर देरी की। परिवार के अनुसार, एक वरिष्ठ अधिकारी के हस्तक्षेप के बावजूद, प्रमाण पत्र तभी जारी हुआ जब पिता ने रिश्तत दी।

NHRC ने जताई गहरी चिंता

NHRC ने अपने नोट में लिखा, “एक व्यक्ति जिसने अपनी संतान को खो दिया है, उसे अगर हर कदम पर रिश्तत देनी पड़े, तो यह न केवल शासन की विफलता है बल्कि संवेदनहीनता की पराकाष्ठा भी है। आयोग इस पूरे मामले की निष्पक्ष जांच की अपेक्षा करता है ताकि दोषी कर्मचारियों के खिलाफ कठोर कार्रवाई की जा सके।”

कर्नाटक सरकार पर बढ़ा दबाव

इस मामले ने कर्नाटक प्रशासन और बेंगलुरु नगर निगम पर गंभीर सवाल खड़े कर दिए हैं। विपक्षी दलों और नागरिक संगठनों ने राज्य सरकार से तत्काल सस्पेंशन और आपराधिक कार्रवाई की मांग की है। राज्य सरकार ने फिलहाल मामले की जांच के आदेश दिए हैं और कहा है कि किसी भी स्तर पर रिश्ततखोरी या लापरवाही को बर्दाश्त नहीं किया जाएगा।

NDTV.in

बेटी की मौत पर भी देनी पड़ी रिश्वत, पिता की ये कैसी बेबसी... बेंगलुरु में इंसानियत को शर्मसार करने वाला मामला

बेंगलुरु में एक पिता को अपनी बेटी की मृत्यु के बाद अंतिम संस्कार तक हर कदम पर रिश्वत देने को मजबूर होना पड़ा. एम्बुलेंस चालक से लेकर पुलिस, श्मशान कर्मचारी और नगर निगम अधिकारियों तक, हर जगह भ्रष्टाचार का सामना करने की इस घटना पर राष्ट्रीय मानव अधिकार आयोग (NHRC) ने स्वतः संज्ञान लेते हुए सरकार से जवाब मांगा है.

<https://ndtv.in/south-india-news/father-had-to-pay-a-bribe-even-after-his-daughter-death-in-bengaluru-9576290>

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मानव अधिकार आयोग ने बेंगलुरु में बेटी की मृत्यु के बाद रिश्वत मांगने के मामले का स्वतः संज्ञान लिया
आयोग ने कर्नाटक के मुख्य सचिव और पुलिस महानिदेशक को दो सप्ताह में विस्तृत रिपोर्ट देने का नोटिस जारी किया

रिपोर्ट के अनुसार, पिता को एम्बुलेंस, पुलिस, श्मशान कर्मचारी और नगर निगम अधिकारियों को रिश्वत देनी पड़ी

बेंगलुरु:

राष्ट्रीय मानव अधिकार आयोग (NHRC) ने बेंगलुरु में बेटी की मृत्यु के बाद पिता द्वारा एम्बुलेंस चालक, पुलिस, श्मशान कर्मचारियों और नगर निगम के अधिकारियों को कथित तौर पर रिश्वत दिए जाने के मामले को गंभीरता से लेते हुए कर्नाटक सरकार से जवाब मांगा है. मीडिया की खबरों का हवाला देते हुए NHRC ने इस मामले में कर्नाटक के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर 2 सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी है. मंगलवार को NHRC ने एक प्रेस नोट जारी ये जानकारी सार्वजनिक की है.

NHRC ने लिया मामले का स्वतः संज्ञान

NHRC ने प्रेस नोट में कहा, "राष्ट्रीय मानवाधिकार आयोग (NHRC) ने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है जिसमें बताया गया कि अपनी इकलौती बेटी की मृत्यु पर शोकग्रस्त 64 वर्षीय पिता को कर्नाटक

के बेंगलुरु में एम्बुलेंस चालक, पुलिस, श्मशान कर्मचारियों और नगर निगम के अधिकारियों सहित हर कदम पर रिश्त देने के लिए विवश किया गया. 30 अक्टूबर, 2025 को प्रकाशित इस मीडिया रिपोर्ट के अनुसार, जो एक संस्कारपूर्ण विदाई होनी चाहिए थी, वह भ्रष्टाचार, नौकरशाही और अमानवीयता के दुःस्वप्न में बदल गई."

मानवाधिकारों के उल्लंघन का गंभीर मुद्दा

NHRC का मानना है कि मीडिया में छपी खबरें अगर सही हैं तो यह मानवाधिकारों के उल्लंघन का गंभीर मुद्दा है. इसलिए, आयोग ने कर्नाटक के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी है. खबरों के मुताबिक, बेंगलुरु में कार्यरत एक आईआईटी मद्रास और आईआईएम अहमदाबाद स्नातक महिला को 18 सितंबर, 2025 को ब्रेन हेमरेज हुआ था. जब पिता ने अपनी बेटी की मृत्यु के बाद एम्बुलेंस बुलाई, तो एम्बुलेंस चालक ने सेवाओं के लिए अधिक पैसे वसूले. जब उसने पुलिस को अपनी बेटी की मृत्यु की सूचना दी, तो उन्होंने रिश्त देने के बाद ही एफआईआर और पोस्टमार्टम रिपोर्ट की प्रतियां दीं.

श्मशान घाट पर कैसे की गई पैसे की मांग

NHRC के मुताबिक, "मीडिया रिपोर्ट के अनुसार, मृतका के परिवार ने दाह संस्कार से पहले लड़की की आंखें दान कर दीं. श्मशान घाट पर फिर से पैसे की मांग की गई, जिसका भुगतान पिता ने किया. महादेवपुरा नगर निगम अधिकारियों द्वारा मृत्यु प्रमाण पत्र जारी करने में भी अत्यंत देरी हुई. एक वरिष्ठ अधिकारी के हस्तक्षेप के बावजूद, पिता द्वारा रिश्त देने के बाद ही प्रमाण पत्र जारी किया गया."

Hindustan

रिश्वत मामले में एनएचआरसी ने कर्नाटक सरकार से मांगा जवाब

संक्षेप: राष्ट्रीय मानवाधिकार आयोग ने बेंगलुरु में एक बुजुर्ग व्यक्ति को बेटी की मौत के बाद एम्बुलेंस, पुलिस और श्मशान कर्मचारियों को रिश्वत देने के मामले में मुख्य सचिव और डीजीपी को नोटिस भेजा है। बुजुर्ग को अंतिम संस्कार के लिए रिश्वत देने के लिए मजबूर किया गया था।

<https://www.livehindustan.com/ncr/new-delhi/story-nhrc-issues-notice-over-alleged-bribery-in-bengaluru-funeral-case-201762265675978.amp.html>

Tue, 4 Nov 2025, 07:44:PM

Newsrap हिन्दुस्तान, नई दिल्ली

नई दिल्ली, एजेंसी। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बेंगलुरु में एक बुजुर्ग व्यक्ति को इकलौती बेटी की मौत के बाद एम्बुलेंस चालक, पुलिस, श्मशान कर्मचारियों और नगर निगम अधिकारियों को कथित रिश्वत देने के मामले में मंगलवार कर्नाटक के मुख्य सचिव और डीजीपी को नोटिस भेज कर दो सप्ताह में रिपोर्ट मांगी है। एनएचआरसी ने मानवाधिकार का उल्लंघन बताया है। मीडिया रिपोर्ट्स के अनुसार, एक 64 वर्षीय बुजुर्ग को अपनी बेटी के अंतिम संस्कार के लिए अलग-अलग स्तर पर रिश्वत देने के लिए मजबूर किया गया। आईआईटी व आईआईएम की पूर्व छात्रा की ब्रेन हैमरेज के बाद मौत हो गई थी।

Panchjanya

बेंगलुरु: बेटी की मृत्यु के बाद पिता से रिश्वत लेने की घटना पर एनएचआरसी ने लिया स्वतः संज्ञान

<https://panchjanya.com/2025/11/04/442806/bharat/bengaluru-nhrc-takes-suo-motu-cognizance-of-father-taking-bribe-after-daughters-death-calls-for-report-in-two-weeks/>

Written by एजेंसी — edited by Sudhir Kumar Pandey | Nov 4, 2025, 05:12 pm IST in भारत

नई दिल्ली, (हि.स.)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बेंगलुरु में एक व्यक्ति से उसकी बेटी की मृत्यु के बाद एम्बुलेंस चालक, पुलिसकर्मियों, श्मशान घाट कर्मचारियों और नगर निकाय अधिकारियों के रिश्वत लिए जाने की खबर पर स्वतः संज्ञान लिया है। आयोग ने कर्नाटक के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

एनएचआरसी ने बताया कि मीडिया रिपोर्टों में बताया गया कि 64 वर्षीय व्यक्ति की इकलौती बेटी आईआईटी मद्रास और आईआईएम अहमदाबाद की स्नातक थी और बेंगलुरु में कार्यरत थी। वह 18 सितंबर को ब्रेन हैमरेज से पीड़ित हुई थी। उसकी मृत्यु के बाद जब पिता ने एम्बुलेंस बुलाई, तो चालक ने मनमाना किराया वसूला। पुलिस ने मृत्यु की सूचना दर्ज करने पर कोई सहानुभूति नहीं दिखाई और प्राथमिकी व पोस्टमार्टम रिपोर्ट की प्रति रिश्वत लेने के बाद ही दी।

रिपोर्ट में बताया गया कि मृतका के परिवार ने बेटी की आंखें दान कीं, लेकिन श्मशान घाट पर भी कर्मचारियों ने पैसे मांगे। महादेवपुरा नगर निगम अधिकारियों ने मृत्यु प्रमाणपत्र जारी करने में देरी की और रिश्वत देने के बाद ही प्रमाणपत्र जारी किया। आयोग ने कहा है कि यदि रिपोर्ट में तथ्य सही हैं तो यह गंभीर मानवाधिकार उल्लंघन का मामला है। एनएचआरसी ने राज्य सरकार से घटना की पूरी जानकारी और की गई कार्रवाई की रिपोर्ट दो सप्ताह में मांगी है।

Newsnair

एनएचआरसी ने कर्नाटक के मुख्य सचिव और पुलिस महानिदेशक को जारी किया नोटिस

Site Admin | नवम्बर 4, 2025 4:27 अपराह्न

<https://www.newsonair.gov.in/hi/>

मानवाधिकार आयोग-एनएचआरसी ने कर्नाटक के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी किया है। आयोग ने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है, जिसमें कहा गया है कि एक पिता को अपनी बेटी की ब्रेन हैमरेज से हुई मौत पर रिश्त देने के लिए मजबूर किया गया। मीडिया रिपोर्ट के अनुसार बेंगलुरु में एक पिता को एम्बुलेंस चालक, पुलिस, श्मशान घाट के कर्मचारियों और नगर निगम के अधिकारियों को रिश्त देनी पड़ी। एनएचआरसी ने इन अधिकारियों से दो सप्ताह के भीतर एक विस्तृत रिपोर्ट पेश करने को कहा है।

Univarta

एनएचआरसी ने अधिकारियों के रिश्तत मामले का स्वतः संज्ञान लिया

<https://www.univarta.com/news/india/story/3631931.html>

भारत Posted at: Nov 4 2025 4:13PM

नयी दिल्ली, 04 नवंबर (वार्ता) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने एक मीडिया रिपोर्ट पर स्व संज्ञान लिया है जिसमें बताया गया है कि बेंगलुरु में अपनी इकलौती बेटी की मौत के बाद एक पिता को हर कदम पर रिश्तत देनी पड़ी।

आयोग ने इस मामले में कर्नाटक के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

Vocal TV

बेंगलुरु में रिश्तखोरी की घटना पर एनएचआरसी ने लिया स्वतः संज्ञान, दो सप्ताह में रिपोर्ट तलब

<https://vocaltv.in/national/nhrc-takes-suo-motu-cognizance-bengaluru-bribery-iphp/cid17734023.htm>

By VocalTV Desk | Nov 4, 2025, 16:20 IST

नई दिल्ली, 04 नवंबर (हि.स.)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बेंगलुरु में एक व्यक्ति से उसकी बेटी की मृत्यु के बाद एम्बुलेंस चालक, पुलिसकर्मियों, श्मशान घाट कर्मचारियों और नगर निकाय अधिकारियों के रिश्त लिए जाने की खबर पर स्वतः संज्ञान लिया है। आयोग ने कर्नाटक के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

एनएचआरसी ने बताया कि मीडिया रिपोर्टों में बताया गया कि 64 वर्षीय व्यक्ति की इकलौती बेटी आईआईटी मद्रास और आईआईएम अहमदाबाद की स्नातक थी और बेंगलुरु में कार्यरत थी। वह 18 सितंबर को ब्रेन हैमरेज से पीड़ित हुई थी। उसकी मृत्यु के बाद जब पिता ने एम्बुलेंस बुलाई, तो चालक ने मनमाना किराया वसूला। पुलिस ने मृत्यु की सूचना दर्ज करने पर कोई सहानुभूति नहीं दिखाई और प्राथमिकी व पोस्टमार्टम रिपोर्ट की प्रति रिश्त लेने के बाद ही दी।

रिपोर्ट में बताया गया कि मृतका के परिवार ने बेटी की आंखें दान कीं, लेकिन श्मशान घाट पर भी कर्मचारियों ने पैसे मांगे। महादेवपुरा नगर निगम अधिकारियों ने मृत्यु प्रमाणपत्र जारी करने में देरी की और रिश्त देने के बाद ही प्रमाणपत्र जारी किया। आयोग ने कहा है कि यदि रिपोर्ट में तथ्य सही हैं तो यह गंभीर मानवाधिकार उल्लंघन का मामला है। एनएचआरसी ने राज्य सरकार से घटना की पूरी जानकारी और की गई कार्रवाई की रिपोर्ट दो सप्ताह में मांगी है।

हिन्दुस्थान समाचार / प्रशांत शेखर

Times of India

Compensate those affected by hunt for Veerappan: HC

<https://timesofindia.indiatimes.com/city/chennai/compensate-those-affected-by-hunt-for-veerappan-hc/articleshow/125095732.cms>

Nov 5, 2025, 12.59 AM IST

Chennai: Madras high court directed Tamil Nadu govt to release pending compensation of 2.6 crore payable to people affected during the hunt for forest brigand Veerappan.

The first bench of Chief Justice Manindra Mohan Shrivastava and Justice G Arul Murugan passed the order on an appeal moved by the TN govt challenging an order passed by the National Human Rights Commission (NHRC) directing payment of 5 crore to the affected people. Expressing their displeasure over the delay in the release of compensation, despite the order being issued a year ago, the bench warned the state of contempt of court if the payment is further delayed.

During the joint Tamil Nadu–Karnataka Special Task Force (STF) operation to capture sandalwood smuggler Veerappan, several complaints were filed before the NHRC alleging that women in hill villages were sexually assaulted and men were tortured under the guise of interrogation by the STF.

Allowing the complaints, NHRC directed the TN govt to pay 5 crore as compensation to the victims. Following this order, the govt disbursed 1.2 crore to 38 victims, while the NHRC instructed the govt to release the remaining 3.79 crore; the state moved the present appeal challenging the order.

When the appeal came up for hearing, the state submitted that in addition to the amount already released, Rs 1.2 crore had been released in a second phase. The govt further submitted that basic infrastructural facilities worth Rs 8 crore were created in the affected areas.

Refusing to accept the explanation for non-payment of the remaining compensation, the bench observed that the establishment of infrastructure is the duty of the govt, which cannot be treated as compensation.

ETV Bharat

Madras HC Orders Immediate Disbursement Of Outstanding Compensation To People Affected By STF That Hunted Veerappan

The NHRC had ordered the Tamil Nadu government to pay Rs 5 crore to the victims

<https://www.etvbharat.com/en/bharat/madras-hc-orders-immediately-disbursement-of-outstanding-compensation-to-people-affected-by-stf-that-hunted-veerappan-enn25110404626>

By ETV Bharat English Team

Published : November 4, 2025 at 7:03 PM IST | Updated : November 4, 2025 at 8:56 PM IST

2 Min Read

Chennai: The Madras High Court has ordered the Tamil Nadu government to immediately release the outstanding compensation of Rs. 2.59 crore to the people affected by the Special Task Force (STF) operation during its drive to nab forest brigand Veerappan.

Complaints were filed with the National Human Rights Commission (NHRC) alleging that the Tamil Nadu and Karnataka STF personnel involved in the operation to nab Veerappan had committed human rights violations by sexually assaulting women in the hill villages and torturing men in the name of investigation.

After investigating the complaints, the NHRC had ordered the Tamil Nadu government to pay Rs 5 crore compensation to the victims of the STF. On accordance with this order, while the Tamil Nadu government had paid Rs 1,20,50,000 to 38 victims, the NHRC ordered the payment of the outstanding amount of Rs 3,79,00,000 crore. A case was filed in the Madras High Court by the Chief Secretary of the Tamil Nadu government against this order.

The case came up for hearing on Tuesday before a bench comprising Chief Justice MM Srivastava and Justice G. Arulmurugan. The Tamil Nadu government stated that Rs. 1,20,50,000 had already been released as the second instalment. The government also explained that basic facilities, including infrastructure, have been provided in the areas where the affected people live at a cost of Rs 8 crore.

However, the judges pointed out that it is the government's duty to establish infrastructure and basic facilities even after paying the compensation. The judges expressed dissatisfaction over the failure to pay the outstanding compensation amount even after a year and observed that this is an act of contempt of court. They also noted that there is a reason to take contempt of court action against the relevant officials for this.

Later, the Court ordered the Chief Secretary of the Tamil Nadu government to pay the remaining Rs 2.59 crore to the victims. It also ordered the Tamil Nadu government to file

a report within four weeks on the payment of the outstanding compensation amount and adjourned the hearing to December 4, 2025.

The Court expressed dissatisfaction with the Tamil Nadu government for filing a case against the payment of Rs 2.59 crore to the affected people. They said the compensation amount paid to the victims is people's money and not government money. The judges observed that the government is only a trustee of the people's money. Vidiyal People Welfare Foundation was the organisation that had taken up the case on behalf of the victims.

ETV Bharat

वीरप्पन खोज और बचाव मामला: टास्क फोर्स के पीड़ितों को शेष मुआवजा जारी करने का आदेश

मद्रास हाई कोर्ट ने तमिलनाडु सरकार के मुख्य सचिव को मुआवजे की शेष राशि जारी करने का आदेश दिया है।

<https://www.etvbharat.com/hi/bharat/veerappan-search-and-rescue-rs-2-dot-59-crore-compensation-to-victims-of-the-task-force-hindi-news-hin25110405732>

By ETV Bharat Hindi Team

Published : November 4, 2025 at 8:36 PM IST

3 Min Read

चेन्नई: मद्रास हाई कोर्ट ने तमिलनाडु सरकार को वीरप्पन खोज और बचाव अभियान के दौरान टास्क फोर्स द्वारा प्रभावित लोगों को 2.59 करोड़ रुपये का बकाया मुआवजा तुरंत जारी करने का आदेश दिया है। मामले में राष्ट्रीय मानवाधिकार आयोग में शिकायत दर्ज कराई गई थी।

इस शिकायत में आरोप लगाया गया था कि वीरप्पन की खोज और बचाव में शामिल तमिलनाडु और कर्नाटक के विशेष टास्क फोर्स के कर्मियों ने पहाड़ी गांवों में महिलाओं का यौन उत्पीड़न और जांच के नाम पर पुरुषों को प्रताड़ित करके मानवाधिकारों का उल्लंघन किया।

38 पीड़ितों को मुआवजा

शिकायतों की जांच के बाद राष्ट्रीय मानवाधिकार आयोग ने तमिलनाडु सरकार को टास्क फोर्स के पीड़ितों को पांच करोड़ रुपये का मुआवजा देने का आदेश दिया था। इस आदेश के अनुसार जहां तमिलनाडु सरकार ने 38 पीड़ितों को 1 करोड़ 20 लाख 50 हजार रुपये का मुआवजा दिया था।

बाद में राष्ट्रीय मानवाधिकार आयोग ने 3 करोड़ 79 लाख रुपये की बकाया राशि का भुगतान करने का आदेश दिया। इस आदेश के विरुद्ध तमिलनाडु सरकार के मुख्य सचिव द्वारा मद्रास हाई कोर्ट में एक मामला दायर किया गया था।

यह मामला आज हाई कोर्ट के मुख्य न्यायाधीश एमएम श्रीवास्तव और जस्टिस जी अरुलमुरुगन की बेंच के समक्ष सुनवाई के लिए आया। उस समय तमिलनाडु सरकार ने बताया कि दूसरी किस्त के रूप में 1 करोड़ 20 लाख 50 हजार रुपये जारी कर दिए गए हैं।

‘बुनियादी सुविधाएं स्थापित की गईं’

सरकार ने यह भी बताया कि प्रभावित लोगों के निवास वाले क्षेत्रों में 8 करोड़ रुपये की लागत से बुनियादी ढांचे सहित बुनियादी सुविधाएं स्थापित की गई हैं। जजों ने इसे स्वीकार करने से इनकार कर दिया और कहा कि मुआवजा देने के बाद भी बुनियादी ढांचे और बुनियादी सुविधाएं स्थापित करना सरकार का कर्तव्य है।

जजों ने इस बात पर असंतोष व्यक्त किया कि एक साल बाद भी बकाया मुआवजा राशि का भुगतान करने के आदेश का पालन न करना न्यायालय की अवमानना है और यह भी कहा कि इसके लिए संबंधित अधिकारियों के विरुद्ध न्यायालय की अवमानना की कार्रवाई करने का एक कारण है.

सुनवाई 4 दिसंबर तक के लिए स्थगित

बाद में जजों ने तमिलनाडु सरकार के मुख्य सचिव को पहले से दिए जा चुके 5 करोड़ रुपये के मुआवजे में से शेष 2.41 करोड़ रुपये तुरंत जारी करने और शेष 2.59 करोड़ रुपये जारी करने का आदेश दिया. जजों ने तमिलनाडु सरकार को बकाया मुआवजे की राशि के भुगतान पर चार हफ्तों के भीतर रिपोर्ट दाखिल करने का आदेश दिया और सुनवाई 4 दिसंबर तक के लिए स्थगित कर दी.

प्रभावित लोगों को 2.59 करोड़ रुपये के भुगतान के खिलाफ मुकदमा दायर करने पर तमिलनाडु सरकार पर असंतोष व्यक्त करते हुए जजों ने कहा कि पीड़ितों को दी जाने वाली मुआवजा राशि जनता का पैसा है, सरकारी नहीं. न्यायाधीशों ने यह भी कहा कि सरकार जनता के पैसे की सिर्फ एक ट्रस्टी है.

India Herald

NHRC Slams TN Govt Over Coimbatore Gangrape ..?

<https://www.indiaherald.com/Politics/Read/994859799/NHRC-Slams-TN-Govt-Over-Coimbatore-Gangrape->

National Human Rights Commission (NHRC) member Priyank Kanoongo expressed deep anguish over the gang rape of a 20-year-old college student in Coimbatore.

D N INDUJAA | 04/11/2025 10:14 AM

Kanoongo held the tamil Nadu government responsible for failing to ensure women's safety.

He questioned, "How many more Nirbhayas will it take for governments to ensure women's safety?"

Describing the crime as heartbreaking, he called it a complete failure on the state government's part to protect citizens.

Parallels with the Nirbhaya Case

Kanoongo highlighted that the coimbatore incident reminded the nation of the Nirbhaya case in Delhi, which led to nationwide protests for justice and stronger legal frameworks for women's safety.

He emphasized that despite these measures, girls in [tamil](#) Nadu are still unsafe, showing a lapse in government responsibility.

Kanoongo stated that ensuring daughters' safety and security should be a top priority for the government.

Incident Details

The 20-year-old student was reportedly with a male friend near [coimbatore](#) airport on [sunday](#) evening.

Three men allegedly attacked them:

Smashed the [car](#) window

Assaulted her friend

Abducted and took her to a deserted area where the gang rape occurred

The attack happened around 11 pm, and the survivor was rescued the following morning.

Police Action

Coimbatore police have formed seven teams to locate the accused.

The survivor is receiving treatment at a private hospital, while her companion is at coimbatore Medical college Hospital (CMCH).

Authorities confirmed that the police investigation is ongoing.

NHRC's Message

Kanoongo urged the government to take immediate action to prevent further incidents.

The statement serves as a wake-up call that legal reforms alone are insufficient without effective implementation and citizen protection.

The NHRC stresses that government accountability is critical in ensuring women's safety across India.

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The Indian Witness

Police: Coimbatore Rape Accused Drunk Before Assault, Two Brothers Among Three Held

Police confirm three men, including two brothers, were drunk before assaulting a college student near Coimbatore airport.

<https://www.indianwitness.com/news/crime/coimbatore-survivor-out-of-danger-as-police-nab-drunk-a>

By Anjali M Tue, 04 Nov 2025 18:32:58 IST

Three men, two of them brothers, were arrested late Monday night for the gang rape of a 19-year-old college student near Coimbatore International Airport on November 2, 2025. The accused—Satish, alias Karuppsamy (30); his younger brother Karthi, alias Kalishewaran (21); and their relative Guna, alias Thavasi (20)—are daily-wage lathe workers with prior criminal records, including a pending murder case for which they were attending court proceedings. Police Commissioner A. Saravana Sundar confirmed that the trio had robbed a two-wheeler, consumed alcohol, and were roaming the area when they spotted the victim and her male friend inside a parked car on a dark, isolated mud road adjacent to the airport perimeter.

The assault began around 11 pm when the accused smashed the car windows with stones and attacked the male friend with a sickle, inflicting severe cuts that rendered him unconscious. They then dragged the woman to a deserted, unlit patch nearby and sexually assaulted her. The friend regained consciousness and alerted the police control room at 11:20 pm, prompting an immediate response. The survivor was rushed to Coimbatore Medical College Hospital, where she is now stable and receiving psychological counseling. A case of gang rape, robbery, and attempted murder has been registered against the three.

The breakthrough came after investigators analyzed over 300 CCTV footages and gathered local intelligence, tracing the suspects to a hideout in Vellakinaru. When a police team arrived at 10:40 pm on Monday, the trio allegedly attacked the officers with sharp weapons, forcing police to open fire below the knees in self-defense. Satish sustained a gunshot wound in one leg, while Karthi and Guna were injured in both legs. One constable was also wounded in the scuffle. All four are under treatment at a government hospital, with the accused in police custody.

Tamil Nadu Chief Minister MK Stalin condemned the crime as “inhumane” and directed the Coimbatore City Police to file a chargesheet within 30 days and secure the maximum punishment. The National Human Rights Commission issued a notice to the state government, questioning safety measures for women and comparing the incident to the 2012 Nirbhaya case. The episode has triggered public outrage and demands for improved lighting, CCTV coverage, and patrolling in isolated areas near the airport and industrial zones.

As Coimbatore grapples with the aftermath, authorities have intensified night patrols and announced plans to install high-mast lights and emergency kiosks along vulnerable stretches. The case highlights persistent challenges in ensuring women's safety in semi-urban zones despite Tamil Nadu's relatively strong law enforcement framework. With the accused linked to multiple prior offences, the incident also raises questions about monitoring of repeat offenders on bail. The investigation continues, with forensic reports and witness statements expected to strengthen the prosecution's case in fast-track court proceedings.

Oneindia

Coimbatore Rape: 3 Accused Arrested After Being Shot By Tamil Nadu Police

<https://www.oneindia.com/chennai/coimbatore-rape-3-accused-arrested-after-being-shot-by-tamil-nadu-police-7907023.html>

By Prakash KL Published: Tuesday, November 4, 2025, 8:48 [IST]

Three men accused of abducting and gang-raping a 20-year-old college student near Coimbatore International Airport were arrested on Monday after being shot in the legs during a police operation.

The suspects-identified as Guna, Karuppasamy, and Karthik alias Kaleeswaran-allegedly attacked police officers with sickles while attempting to evade capture near a temple in Vellakinaru, on the city's outskirts, NDTV reported.

Head Constable Chandrasekhar sustained injuries to his wrist and arm during the confrontation. In response, officers opened fire, injuring the accused before taking them into custody. All three were admitted to Coimbatore Government Hospital along with the injured officer.

According to police, the suspects hail from Sivagangai district and were employed in construction work in Coimbatore. Karuppasamy and Kaleeswaran are reportedly related, and all three have prior criminal records.

The assault occurred late Sunday night in Brindhavan Nagar, behind the airport. The victim and her male friend were sitting in a parked car when the accused allegedly arrived on a moped, smashed the windshield, attacked the man, and abducted the woman. She was then taken to a secluded area and sexually assaulted.

In the aftermath, Coimbatore police formed seven special teams and reviewed CCTV footage to track the suspects. Their swift arrest, however, has not quelled public outrage.

Political Fallout

The incident has triggered a wave of political condemnation, with opposition parties accusing the ruling DMK government of failing to ensure women's safety. AIADMK leader and Leader of the Opposition Edappadi K. Palaniswami questioned the effectiveness of the state's law enforcement, announcing statewide protests. "Is there a functional police force under Chief Minister MK Stalin?" he asked.

Former BJP state president Annamalai called the crime "utterly shocking" and blamed the DMK regime for emboldening anti-social elements. "There is a clear tendency to protect sexual offenders," he alleged, adding that the government prioritizes silencing critics over maintaining law and order.

Actor-politician Vijay, head of Tamilaga Vettri Kazhagam (TVK), also weighed in, urging Stalin to "wake up" and restore public safety. "A gang rape took place before the wounds of the Anna University sexual assault have even healed," he said, referencing a high-profile case from December 2024. The National Human Rights Commission (NHRC) has also expressed concern, calling the incident "a failure by the state police" and asking, "How many more Nirbhayas?"

NewsBytes

3 men who abducted, gang-raped student near Coimbatore airport arrested

<https://www.newsbytesapp.com/news/india/3-arrested-in-sexual-assault-case-near-coimbatore-airport/story>

By Snehil Singh | Nov 04, 2025 09:14 am

What's the story

Three men have been arrested for allegedly kidnapping and sexually assaulting a college student in Tamil Nadu's Coimbatore. The incident happened on Sunday night around 11:00pm when the woman was with her male friend in a car. The accused reportedly attacked the friend, injuring him, kidnapped the woman, and took her to another location, where they assaulted her.

Arrest details

Accused shot at during police encounter

The accused, identified as Thavasi, Karthik, and Kaliswaran, were arrested after a police encounter on Tuesday morning. They were shot in their legs and have been hospitalized. The woman was medically examined after the assault, and seven special teams were formed by the police to nab the accused. CCTV footage is also being scanned as part of the investigation.

Opposition slams Tamil Nadu government over safety concerns

The incident has triggered political outrage in Tamil Nadu, with opposition parties criticizing the MK Stalin-led government over safety concerns. Edappadi K Palaniswami, Leader of the Opposition, asked if there was a functional police force under Stalin's leadership. The Bharatiya Janata Party (BJP) also staged protests in Coimbatore and announced statewide agitations over alleged police personnel shortages.

Actor-politician Vijay slams government

Actor-politician Vijay also slammed the government, asking Stalin to "wake up" over law and order issues. He referred to a past incident at Anna University where a similar crime took place. The National Human Rights Commission chairperson called the Coimbatore assault "a failure by the state police," echoing concerns about women's safety in Tamil Nadu.

Ruling party denies rise in sexual crimes against women

Despite the backlash, the ruling Dravida Munnetra Kazhagam (DMK) and senior police officials have earlier denied a rise in sexual crimes against women.

DMK spokesperson Dr Syed Hafeezullah said swift action is being taken against offenders, citing fast-tracked trials like the recent Anna University conviction. "Despite several measures, these unfortunate incidents happen against women, and in every such case swift and stringent action is being taken. We should see this amid the larger rise in crime against women," Hafeezullah said.

English Bombay Samachar

3 Men Arrested Over Sexual Assault Of Student Near Coimbatore Airport

<https://english.bombaysamachar.com/top-news/gang-rape-coimbatore-airport/>

4th November 2025 at 8:37 AM

2 minutes read

Chennai: In a dramatic operation that has ignited fierce political debate, three suspects accused of abducting and sexually assaulting a college student near Coimbatore airport were apprehended following a tense police encounter early Tuesday. The men—identified as Thavasi, Karthik, and Kaliswaran—sustained gunshot wounds to their legs during the confrontation and are now receiving medical treatment in a hospital.

The harrowing incident unfolded on Sunday when the victim, a student at a private institution in Coimbatore, was traveling in a vehicle alongside a male companion. According to authorities, the trio forcibly seized her, transported her to a secluded spot, and carried out the assault, which has been described as a gang rape. A high-ranking police official revealed that investigators promptly assembled seven specialized units to track down the perpetrators, culminating in the swift arrests.

The case has thrust Tamil Nadu's law enforcement under intense scrutiny, especially with assembly polls looming in early 2026. Opposition voices have unleashed a barrage of criticism against Chief Minister MK Stalin's administration, decrying a perceived collapse in women's security and policing standards.

Edappadi K Palaniswami (EPS), the assembly's Leader of the Opposition, lambasted the government, questioning, "Is there a functional police force under Chief Minister MK Stalin?" He vowed to stage demonstrations in Coimbatore and throughout the state. The BJP echoed these sentiments, organizing a rally in Coimbatore on Monday evening and pledging broader statewide actions. Party leader K Annamalai decried the episode as "utterly shocking," accusing the DMK regime of fostering an environment where criminals operate without restraint. "Since the DMK government came to power in Tamil Nadu, such repeated crimes against women clearly show that anti-social elements have no fear whatsoever of the law or the police," he posted on X. He further alleged a pattern of shielding offenders from ministers to officers, urging Stalin—who oversees the police portfolio—to "hang his head in shame" for prioritizing regime critics over public safety.

Actor-turned-politician Vijay, head of Tamilaga Vettri Kazhagam (TVK), joined the chorus, imploring Stalin to "wake up" and address the erosion of order. "Where is law and order and public safety?" he demanded, drawing parallels to the still-fresh scars from the Anna University assault last December, where the perpetrator recently received a life sentence.

The National Human Rights Commission (NHRC) chairperson weighed in sharply, branding the Coimbatore outrage "a failure by the state police" and invoking the infamous Nirbhaya case with a poignant query: "How many more Nirbhayas?"

In response, the ruling DMK and top police brass have rebutted claims of escalating sexual offenses, emphasizing rigorous responses to such violations. DMK spokesperson Dr Syed Hafeezullah pointed to accelerated trials and decisive measures, as evidenced by the recent Anna University conviction. "Despite several measures, these unfortunate incidents happen against women, and in every such case swift and stringent action is being taken," he stated. "We should see this amid the larger rise in crime against women across the country."

As investigations proceed, the episode underscores persistent challenges in safeguarding vulnerable citizens amid a polarized political landscape.

ABP Live

3 Arrested For Raping MBA Student Near Coimbatore Airport

<https://news.abplive.com/cities/3-arrested-for-raping-mba-student-near-coimbatore-airport-1809678/amp>

ABP Live News

Updated at: 04 Nov 2025 09:17 AM (IST)

Actor-politician Vijay, who heads the Tamilaga Vettri Kazhagam (TVK), also condemned the incident, urging Stalin to “wake up.”

Three men have been arrested for allegedly raping an MBA student after kidnapping her near Coimbatore airport in Tamil Nadu on Sunday, police said.

The accused, identified as Thavasi, Karthik, and Kaliswaran, were caught after a brief encounter with police early Tuesday. All three sustained gunshot wounds to their legs during the operation and were admitted to a hospital.

According to police, the victim, a student of a private college in Coimbatore, was travelling with a male friend when the accused intercepted their car, abducted her, and took her to another location where she was raped. Seven special police teams were formed to track down the suspects, a senior officer said.

Political Outcry Ahead of 2026 Elections

The crime has triggered a major political storm in Tamil Nadu, with opposition parties targeting the MK Stalin-led DMK government over women’s safety and law and order.

AIADMK leader and Opposition chief Edappadi K Palaniswami questioned the government’s handling of the case, asking, “Is there a functional police force under Chief Minister MK Stalin?” He announced state-wide protests demanding accountability.

The BJP also staged demonstrations in Coimbatore and other cities, claiming a shortage of police personnel and an erosion of public trust in the administration. BJP state president K. Annamalai called the incident “utterly shocking,” alleging that the DMK regime had emboldened offenders and used police resources to silence critics instead of protecting citizens.

Actor-politician Vijay, who heads the Tamilaga Vettri Kazhagam (TVK), also condemned the incident, urging Stalin to “wake up.” He compared it to the Anna University assault case, saying, “Another gang rape has taken place before the wounds of the previous one have healed.”

The National Human Rights Commission (NHRC) chairperson termed the Coimbatore case “a failure by the state police,” asking, “How many more Nirbhayas?”

DMK Refutes Allegations

The DMK government and senior police officials have refuted allegations of rising crimes against women in the state. They said offenders are being arrested swiftly and cases are being fast-tracked, citing the recent life sentence awarded in the Anna University case.

“Despite preventive measures, such unfortunate incidents occur. However, in every case, stringent and immediate action is taken,” DMK spokesperson Syed Hafeezullah said, adding that the issue must be viewed in the broader context of increasing crimes against women nationwide.

NDTV.in

बॉयफ्रेंड के सामने कार से लड़की को उठा ले गए, किया यौन उत्पीड़न, 3 आरोपी मुठभेड़ में गिरफ्तार

Coimbatore News: आलोचनाओं के बीच भी स्टालिन सरकार और पुलिस ने महिलाओं के खिलाफ अपराधों में बढ़ोतरी होने से साफ इनकार कर दिया. उन्होंने हाल ही में अन्ना विश्वविद्यालय मामले में हुई सजा का हवाला देते हुए कहते हैं कि अपराधियों के खिलाफ त्वरित और कड़ी कार्रवाई की जा रही है.

<https://ndtv.in/india/coimbatore-near-airport-kidnapping-and-sexual-assault-with-girl-three-accused-arrested-in-encounter-9571171/amp/1>

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देश

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छात्रा से यौन उत्पीड़न के आरोपी गिरफ्तार.

कोयंबटूर में कॉलेज छात्रा की कथित किडनैपिंग और यौन उत्पीड़न मामले में तीन आरोपियों को गिरफ्तार किया गया.

मुठभेड़ में घायल आरोपियों को अस्पताल में भर्ती कराया गया है, पुलिस की सात टीमों मामले की जांच कर रही हैं.

2026 के विधानसभा चुनाव से पहले तमिलनाडु में महिला सुरक्षा को लेकर राजनीतिक विवाद और विरोध प्रदर्शन तेज है.

कोयंबटूर:

तमिलनाडु के कोयंबटूर में हवाई अड्डे के पास एक कॉलेज छात्रा की कथित किडनैपिंग और यौन उत्पीड़न मामले में तीन आरोपियों को गिरफ्तार किया गया है. पुलिस ने मंगलवार तड़के तीन आरोपियों को एक मुठभेड़ के बाद धर दबोचा. मुठभेड़ में पैरों में गोली लगने से थवासी, कार्तिक और कालीस्वरन नाम के तीनों आरोपी घायल हो गए, जिसके बाद उनको अस्पताल ले जाया गया.

किडनैपिंग के बाद छात्रा का यौन उत्पीड़न

कोयंबटूर के एक निजी कॉलेज में पढ़ने वाली छात्रा अपने एक दोस्त के साथ कार में बैठी थी. तभी आरोपियों ने कथित तौर पर उसको किडनैप कर लिया. ये लोग उसे जबरन किसी और जगह पर ले गए, जहां उसका यौन उत्पीड़न किया गया. एक सीनियर पुलिस अधिकारी ने एनडीटीवी को बताया कि आरोपियों की तलाश के लिए सात विशेष टीमों गठित की गई हैं.

विधानसभा चुनाव से पहले उठ रहा राजनीतिक तूफान

इस घटना ने तमिलनाडु में राजनीतिक उफान पैदा हो गया है. 2026 की शुरुआत में होने वाले विधानसभा चुनाव से पहले इस घटना ने महिला सुरक्षा से जुड़े कई सवाल खड़े कर दिए हैं. विपक्ष कानून-व्यवस्था और महिलाओं की सुरक्षा को लेकर मुख्यमंत्री एमके स्टालिन की सरकार पर निशाना साध रही है.

विधानसभा में विपक्ष के नेता एडप्पादी के पलानीस्वामी (ईपीएस) ने इस घटना को लेकर कोयंबटूर समेत पूरे राज्य में विरोध प्रदर्शन करने का ऐलान किया है. उन्होंने ये भी पूछा कि क्या सीएम स्टालिन के पास कोई कार्यशील पुलिस बल है. बीजेपी ने इस मुद्दे पर सोमवार शाम को कोयंबटूर में विरोध प्रदर्शन किया था. उन्होंने राज्य में पुलिसकर्मियों की भारी कमी का आरोप लगाते हुए राज्यव्यापी आंदोलन का ऐलान किया. बीजेपी के के अन्नामलाई ने कहा कि कोयंबटूर की घटना बहुत ही चौकाने वाली है.

कानून या पुलिस का बिल्कुल भी खौफ नहीं

उन्होंने एक्स पर एक पोस्ट में कहा, "तमिलनाडु में डीएमके सरकार के सत्ता में आने के बाद से महिलाओं के खिलाफ इस तरह के खिलाफ लगातार हो रहे अपराध दिखाते हैं कि असामाजिक तत्वों को कानून या पुलिस का बिल्कुल भी खौफ नहीं है. उन्होंने कहा कि डीएमके के मंत्रियों से लेकर कानून प्रवर्तन अधिकारियों तक, सब यौन अपराधियों को बचाने की कोशिश में लगे हैं.

उन्होंने कहा कि जनता की सुरक्षा के लिए या कानून-व्यवस्था बनाए रखने के लिए पुलिस के इस्तेमाल के बजाय, डीएमके सरकार उनको सिर्फ सरकार के आलोचकों को गिरफ्तार करने के लिए इस्तेमाल करती है. इस वजह से तमिलनाडु आज पूरी तरह से बदनाम हो गया है. इस घटना के बाद स्टालिन को शर्म से सिर झुका लेना चाहिए.

कानून-व्यवस्था और जनसुरक्षा कहां है?

वहीं तमिलनाडु वेबरी कज़गम (टीवीके) चीफ और एक्टर विजय ने स्टालिन से जागने के लिए कहा. उन्होंने पूछा कि कानून-व्यवस्था और जनसुरक्षा कहां है. उन्होंने कहा कि अन्ना विश्वविद्यालय यौन उत्पीड़न के ज़ख्म अभी भरे भी नहीं थे कि एक और गैंगरेप हो गया. उन्होंने पिछले दिसंबर में हुई घटना का जिक्र किया जिसमें आरोपी को हाल ही में आजीवन कारावास की सज़ा सुनाई गई है.

राष्ट्रीय मानवाधिकार आयोग के अध्यक्ष ने भी कोयंबटूर की घटना को राज्य पुलिस की विफलता बताया और पूछा- और कितनी निर्भयाएं?

महिला अपराधों पर क्या कह रही स्टालिन सरकार?

इतनी आलोचनाओं के बीच भी सरकार और पुलिस ने महिलाओं के खिलाफ अपराधों में बढ़ोतरी होने से साफ इनकार कर दिया. उन्होंने हाल ही में अन्ना विश्वविद्यालय मामले में हुई सज़ा का हवाला देते हुए कहते हैं कि अपराधियों के खिलाफ त्वरित और कड़ी कार्रवाई की जा रही है. मुकदमों में भी तेजी लाई जा रही है.

डीएमके प्रवक्ता डॉ. सैयद हफीजुल्लाह ने कहा, "कई उपायों के बावजूद, महिलाओं के खिलाफ ये दुर्भाग्यपूर्ण घटनाएं होती हैं. ऐसे हर मामले में त्वरित और कड़ी कार्रवाई की जा रही है. ये जरूर देखना चाहिए कि देश भर में महिलाओं के खिलाफ अपराध में हो रही भारी बढ़ोतरी के बीच सरकार कैसे सख्त कार्रवाई कर रही है.

Republic World

FSSAI Issues Advisory On Improper Disposal Of Seized, Rejected & Expired Food Items

The Food Safety and Standards Authority of India issued directive after reports of instances where seized, rejected or expired food items were improperly disposed of by being dumped directly into rivers and other natural water bodies.

<https://www.republicworld.com/amp/india/fssai-issues-advisory-on-improper-disposal-of-seized-rejected-expired-food-items>

Updated 4 November 2025 at 18:50 IST Asian News International, India News

3 min read

New Delhi: The Food Safety and Standards Authority of India (FSSAI) has issued an advisory on environmentally compliant disposal of improperly disposed of seized, rejected and expired food items in rivers and other water bodies.

"As per the Food Safety and Standards Act, 2006, and the regulations framed thereunder, the proper handling and disposal of rejected, expired, or seized food items are critical in preventing health risks, misuse within the supply chain, and environmental harm. Previous directives from FSSAI, including the guidelines dated December 21, 2020, outlined the procedure for disposal of seized food articles in accordance with the provisions under section 38(4) & 47(4) of the FSS Act 2006 and in cases where the law permits and the Adjudicating officer/court so orders for disposal of the seized articles by destruction," sources told ANI.

The advisory has been issued to all State/UT Commissioners of Food Safety and all regional directors of FSSAI.

"Recently, there have been reports of instances where seized, rejected, or expired food items were improperly disposed of by being dumped directly into rivers and other natural water bodies. In view of the above, the earlier directives dated December 21, 2020, are reiterated," read the advisory.

"To ensure proper disposal of perishable, seized, and rejected food items, all the Designated Officers, Food Safety Officers, and enforcement teams under their respective jurisdiction are also directed to follow the procedure to prevent any recurrence of such incidents and to maintain full compliance with the prescribed norms," it said.

"It is strictly prohibited to dispose of seized, rejected, or expired food items, including their packaging, into rivers, lakes, natural water bodies, or open lands under any circumstances," it added.

It further stated, "The Approved Disposal Methods, which may be followed in coordination with the local municipal authority/ panchayat or any other statutory bodies, which includes RCD-02005/10/2024-Regulatory-FSSAI-Part(1) I/32037/2025 but not limited to: Incineration: Use authorized incinerators compliant with Central Pollution Control Board (CPCB) norms, ensuring complete combustion and maintain records of the facility used."

According to the advisory, "Only in designated sanitary landfills with leachate control, biodegradable waste should be segregated and composted where feasible. Biodegradable Waste, like compost or anaerobically digested organic matter, through certified facilities."

Under Procedural Safeguards, "The disposal shall be supervised by the Food Safety Officer (FSO)/ officer duly authorised by the Designated Officer. Disposals should be done under video documentation, in the presence of two independent witnesses. The certificate of disposal shall be submitted by the concerned FSO/ officer supervising the disposal of the said article/item seized to the designated officer, with a copy to the concerned Commissioner of Food Safety and the concerned Food Business Operator (FBO). Every Designated Officer shall identify suitable facilities for incineration/manuring/composting or any other disposal method and furnish a list to the Commissioner of Food Safety of the concerned State/UT. Coordinate with State Pollution Control Boards for high-volume disposals," it said.

The monitoring and reporting is mandatory by States/UTs monthly, "States/UTs must submit monthly disposal compliance reports to FSSAI by the 5th of the following month, flagging any deviations."

"These issues with the approval of the Competent Authority for compliance are necessary," it said.

Dainik Bhaskar

मानवाधिकार आयोग ने रेलवे अधिकारियों को दिया नोटिस

<https://www.bhaskar.com/local/mp/betul/news/human-rights-commission-issues-notice-to-railway-officials-136338492.html>

बैतूल 4 घंटे पहले

बैतूल | बैतूल के सेवानिवृत्त स्टेशन मास्टर्स की शिकायत पर राष्ट्रीय मानवाधिकार आयोग ने रेलवे अधिकारियों को नोटिस जारी किया है। आयोग ने रेलवे बोर्ड और मुख्य श्रम आयुक्त को 4 सप्ताह में जांच रिपोर्ट प्रस्तुत करने के निर्देश दिए हैं।

मामले में बैतूल के सेवानिवृत्त स्टेशन मास्टर वीरेंद्र कुमार पालीवाल याचिकाकर्ता एवं पूर्व ट्रैफिक इंस्पेक्टर अशोक कटारे सह याचिकाकर्ता हैं। पालीवाल ने आरोप लगाया कि स्टेशन मास्टर्स से बिना अतिरिक्त भुगतान के अतिरिक्त कार्य लिया जा रहा है, उन्हें पर्याप्त विश्राम नहीं दिया जाता और लगातार रात की ड्यूटी करने के लिए मजबूर किया जाता है।

आयोग ने आदेश में कहा कि शिकायत में लगाए गए आरोप प्रथम दृष्टया मानवाधिकारों के उल्लंघन प्रतीत होते हैं। इस तरह की अनुचित श्रम प्रथाएं न केवल कर्मचारियों के संवैधानिक अधिकारों का हनन है, बल्कि रेलवे परिचालन की सुरक्षा के लिए भी गंभीर खतरा उत्पन्न करती है। शिकायत में आठ प्रमुख अनुचित श्रम प्रथाओं का उल्लेख किया है, जिनमें बिना वेतन के कार्य करवाना, 'रेल सेवक कार्य घंटे एवं विश्राम अवधि नियम- 2005' का उल्लंघन, लगातार 7 रात की ड्यूटी, भत्तों और पदस्थापन में भेदभाव शामिल हैं। उन्होंने आरोप लगाया कि ड्यूटी रोस्टर में हेराफेरी की जाती है, वार्षिक गोपनीय रिपोर्ट (एपीएआर) अनधिकृत रूप से लिखी जाती है और स्वीकृत पदों का अन्य कार्यों में दुरुपयोग किया जाता है। शिकायत में यह भी कहा गया कि स्थानीय श्रम अधिकारियों की निष्क्रियता और निरीक्षण की कमी से स्थिति और गंभीर होती जा रही है।